

11.15 hrs.

WEALTH (INHERITANCE) DUTY BILL

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): On behalf of Shri S.B. Chavan, I beg to move * for leave to introduce a Bill to provide for the levy and collection of a duty on the inheritance of wealth.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a duty on the inheritance of wealth."

The motion was adopted

SHRI A.K. PANJA: I introduce* the Bill.

11.16 hrs.

MATTERS UNDER RULE 377

[English]

(1) Need to cover cotton growers under Crop Insurance Scheme

DR, DIGVIJAY SINH (Surendranagar): The cotton growers of India are placed in a greater predicament than any other agricultural producers because cotton is produced in marginal semi-arid regions suffering recurring drought conditions and crop failures.

In normal years, they suffer from non-remunerative prices in production because of the growing use of man made fibres; glut in global production of cotton and the proliferation of sick mills.

Ways and means must be found to offer crop insurance schemes to cotton growers.

(Interruptions)

SHRI KHURSHID AHMED CHOUDHRY (Faridabad): Sir, I refer to an item which appeared in the *Tribune*. This is an important matter. The Central Government through their intelligence agencies has started operating in Haryana the destabilisation of Shri Devi Lal's Government...(Interruptions)

MR. SPEAKER: It does not concern us. Please sit down.

(Interruptions)

SHRI V. KISHORE CHANDRAS. DEO (Parvathipuram): Sir, just now I asked you about my privilege motion against the Home Minister, Shri Buta Singh for deliberately misleading the House on Ram Janma Bhoomi issue. But just now, somebody from the Secretariat comes and whispers in my ear that it has been disallowed. Is this the manner in which we are to be informed? (Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): How can I whisper such a thing from here? I have not whispered anything in his ear.

SHRI V. KISHORE CHANDRAS. DEO: Not you. Somebody from the Secretariat came and whispered (Interruptions)

SHRI AMAL DATTA (Diamond Harbour): What is happening to Parliament? The motion which you say you have referred to them, has been disallowed by you! (Interruptions)

MR. SPEAKER: Is this about the Babri Masjid issue? Just a minute please...Let me find out. There might have been a slip. Yes please. It has been disallowed. Sorry.

(Interruptions)

SHRI AMAL DATTA: This is an important issue.

SHRI V. KISHORE CHANDRA S. DEO: This is a case of deliberate misleading of the House. It has even been flashed on the TV!

MR. SPEAKER: Well, we can discuss it if you come to me.

SHRI AMAL DATTA: What is there to discuss? We have to see whether he has misled the House or not.

MR. SPEAKER: That is all right. I have satisfied myself about it and I have disallowed it.

(Interruptions)

SHRI BHADRESWAR TANTI (Kaliabor): Sir, 23 workers were dismissed from service by the management of Behora Tea Estate in my constituency illegally...*(Interruptions)*

MR. SPEAKER: This is a matter concerning the Assam State. Please sit down.

(Interruptions)

SHRI V. KISHORE CHANDRA S. DEO: Sir, this is a clear case of deliberately misleading this august House.

MR. SPEAKER: I am satisfied about it.

SHRI AMAL DATTA: Will you give a ruling Sir?

MR. SPEAKER: I will give my ruling if you like

SHRI AMAL DATTA: ...**... *(Interruptions)* ...**...

MR. SPEAKER: No. I cannot allow it.

S. BUTA SINGH: Sir, I take strong objection to it. It should be expunged.

SHRI ASUTOSH LAW (Dum Dum): He should apologise.

MR. SPEAKER: It is expunged.

**Expunged as ordered by the Chair

(Interruptions)

MR. SPEAKER: If you do not take your seats, I will adjourn the House.

SHRI AMAL DATTA: Why should you adjourn the House?

MR. SPEAKER: Because you are not allowing me to run the House properly.

(Interruptions)

MATTERS UNDER RULE 377-CONTD

[English]

- (ii) **Need for a detailed survey for irrigation projects in Gundlupet Taluk of Mysore district to save it from continuing drought**

SHRI V. SREENIVASA PRASAD (Chamarajanagar): Gundlupet taluk located in Mysore district is declared as drought prone taluk, as it is now having any irrigation project.

Four tanks suffer due to failure of rains in catchment area. It is necessary to divert water from Nugu Hole or Hebballa valley for assuring water supply 2000 hectares existing under these 4 tanks and a fresh atchkat of about for the atchkat of about 1000 hectares enroute the canal.

To divert water, detailed survey has to be conducted. In the alternative surveys for storing water from Hebballa valley and diverting the same to Gundu river have to be conducted.

Preliminary investigations of proposals based on tope-sheet studies have been under progress since 1977. Project reports could not however be finalised as detailed surveys could not be conducted for want of permission from the Forest Department. The project lies within the territorial limits of Bandipur